

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.149/2009 along with I.A.35/2009

Subject: Revision of fixed charges due to additional capital expenditure incurred during 2006-07, 2007-08 and 2008-09 for Simhadri Thermal Power Station, Stage-I (1000 MW) - Interlocutory Application has been filed for amendment of Annexure-I of the petition.

Date of Hearing: 17.9.2009

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioners: NTPC Ltd.

Respondent: APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL

Parties present: Shri A.K.Chaudhury, NTPC
Shri S.K.Samui, NTPC
Shri A.K.Juneja, NTPC
Shri B.Bhanu Prasad, APCPDCL
Shri C. Mohan Chander, APCPDCL

This petition has been filed by the petitioner, NTPC, for revision of fixed charges on account of additional capital expenditure during the years 2006-07, 2007-08 and 2008-09 in respect of Simhadri Thermal Power Station, Stage-I (1000 MW) (hereinafter referred to as "the generating station")

2. The representative of the petitioner submitted that the interlocutory application had been filed for amendment of Annexure-I of the petition taking into account the revised calculations for fixed charges, based on the orders /judgments of the Appellate Tribunal and prayed that the application be taken on record.

3. During the hearing, the representative of respondent No. 2, APCPDCL, filed reply on behalf of respondent Nos. 2 to 4 and served copy of the reply on the petitioner. The representative of APCPDCL pointed out the huge variation in the computation of interest on term loans and submitted that the interest payable year after year to the

petitioner should reduce. He also submitted that the respondents had been making repayments of loan by way of depreciation recovered for all the years. He further submitted that the total interest payable to the petitioner, as worked out in the application, is not in line with the accounting principles and prayed that the interlocutory application be rejected.

4. The prayer of the petitioner in the I.A. for amendment was allowed. The amended calculations were taken on record. The tariff, after amendment, will be considered in accordance with law.

5. The representative of the petitioner prayed for two weeks time to file rejoinder to the reply filed on behalf of the respondents 2 to 4. The Commission accepted the prayer. Rejoinder may be filed latest by 8.10.2009.

6. Subject to the above, order on the petition was reserved.

Sd/-
(K.S.Dhingra)
Chief (Legal)